

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.201/MP/2020

- Subject : Petition under Section 28(3)(e) of the Electricity Act, 2003 read with Clause 1.5 of IEGC, 2010 for establishment and maintenance of communication facilities by the users of the North-Eastern Region in terms of Clause 4.6.2 of IEGC, 2010 read with Regulation 6(3) of Central Electricity Authority (Technical Standards for Connectivity to the Grid) Regulations, 2007 to ensure availability of reliable real time data at NERLDC.
- Date of Hearing : 25.4.2023
- Coram : Shri Jishnu Barua, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : North Eastern Regional Load Despatch Centre (NERLDC)
- Respondent : Tripura State Electricity Corporation Limited (TSECL) and Ors.
- Parties Present : Shri S. P. Barnwal, NERLDC
Ms. Himani Dutta, NERLDC
Shri Akhil Singhal, NERLDC
Shri Abhijit Daimari, PGCIL

Record of Proceedings

The representative of the Petitioner submitted that the present petition has been filed *inter-alia* seeking directions to the Respondents for establishment and maintenance of the communication facilities for ensuring the availability of reliable real time data at NERLDC. The representative of the Petitioner further submitted that in compliance with the directions of the Commission, the Petitioner has also filed an affidavit dated 9.3.2023 identifying the list of sub-stations of the Respondent, TSECL that have impacted on the ISTS grid, the latest status of communication facilities therein and the current status of RTU & real-time data availability in percentage at these substations.

2 The Commission noted that despite the specific direction to the Respondent, TSECL to depute an officer not below the rank of Chief Engineer to attend the hearing vide Record of Proceedings for hearing dated 16.2.2023, none remained present on behalf of TSECL. The Commission expressed strong displeasure towards such conduct of TSECL. However, keeping in view that the matter involved aspects of grid security & safety for which the presence of TSECL is crucial, the Commission deemed it appropriate to give one last opportunity to TSECL to remain present during the hearing. Accordingly, the Commission adjourned the matter.

3. The Commission directed as under:



(a) The Respondent, TSECL and the Petitioner to conduct a meeting within a month and formulate an implementation plan along with timeline (priority-wise) for establishment and maintenance of communication facilities in sub-stations identified by the Petitioner to ensure availability of reliable real time data at NERLDC, and accordingly, the Respondent to file the same on affidavit within a week thereafter.

(b) TSECL to depute an officer not below the rank of Chief Engineer to attend the next hearing of the instant Petition without fail.

(c) Copy of this RoP may also be sent to Chief Secretary, Tripura to ensure presence of the concerned officer as mentioned in Para (b) above on the next date of hearing of the instant Petition.

(d) The Petitioner to map the Respondents immediately in e-filing portal, if not done.

4. The Petition shall be listed for hearing on 8.6.2023.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)